

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. No. 51/241-242& 244/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2018**

Name of the Company: Krishak Bharati Cooperative Ltd.  
V/s.  
Gujarat State Energy Generation Ltd. & Ors.

Section of the Companies Act: Section 241-242 & 244 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun Joshi	Adv.	Pet.	
2.	CS MANOJ HURKAT	PCS	R-1	

**ORDER**

Advocate Mr. Arjun Joshi is present for the petitioner. PCS Mr. Manoj Hurkat is present for the R-1.

On the request of petitioner, the matter is adjourned, however the Ld. Lawyer appearing on behalf of the petitioner submitted that he took the consent of the other side.

List the matter on 20.11.2018

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 20<sup>th</sup> day of September, 2018